

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-212

Appeal No- 347/252/ND/2020

IN THE MATTER OF:

OVERSEAS CORPORATE & FINSER LIMITED

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rohit

For the Respondent

: Mr. Zoheb Hossain, Mr. Parth Somwal for Income Tax Dept

ORDER

We have heard, Ld. Counsel for appellant as well as the Mr. Parth Somwal for IT Deptt.
None appeared on behalf of RoC. The RoC reply is on the record.

Reserved for orders.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)